

ITEM NO.8

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 28863/2019

(Arising out of impugned final judgment and order dated 11-12-2015 in WC No. 22908/2001, 29-04-2019 in CAC No. 2943/2016 and 20.05.2019 in CAC No. 2943/2016 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH ETC.

Petitioner(s)

VERSUS

KUSUM LATA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.163373/2019-CONDONATION OF DELAY IN FILING and IA No.163377/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.163376/2019-EXEMPTION FROM FILING O.T. and IA No.163374/2019-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 24-01-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Aishwarya Bhati, Adv.
Mr. Rajeev Kumar Dubey, Adv.
Mr. Kamlendra Mishra, AOR
Mr. Nithin P., Adv.
Mr. Ashwin Mishra, Adv.

For Respondent(s) Mr. S.B. Upadhyay, Sr. Adv.
Mr. Nishant Kumar, Adv.
Ms. Anisha Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the applications for
condonation of delay and on special leave
petitions.

Tag with Special Leave Petition (C)
Nos.6121/2019 and 18357-18358/2019 and connected
cases, if any.

In the meantime, petitioners to take steps
to bring on record the legal representatives of
deceased respondent.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER